

LOK SABHA

Thursday, September 19, 1963/Bhadra
28, 1885 (Saka).

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Advances against Warehouse receipts

*756. Shri P. R. Chakraverti: Will the Minister of Finance be pleased to state:

(a) whether the Reserve Bank of India has modified its directives issued early this year prescribing overall ceiling limit for advances against pledge of warehouse receipts relating to foodgrains (excluding wheat);

(b) if so, the form in which more advances against warehouse receipts will be made available "in the interests of steady and orderly growth of warehousing facilities in the country"; and

(c) the steps taken to avoid the incidence of credit control on the use of new warehouses?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) Yes.

(b) and (c). The ceilings for advances have been refixed, so as to permit advances against warehouse receipts to be granted up to the corresponding limits in the previous year, or increased to the extent of the contraction, if any, in other advances. Advances against receipts issued by warehouses which have been established by the Central or State Ware-Housing Corporations on 1289 (A1) LSD—1.

or after the 1st April, 1962 can be granted outside the ceilings.

Shri P. R. Chakraverti: Keeping in view the imperative necessity for steady growth of warehousing facilities, does the Government think of setting up another financial agency for this purpose?

Shri B. R. Bhagat: Just now there is no other new agency to be created. The fact is that as and when more warehousing facilities are being created, efforts are being made that they should not suffer for want of necessary funds. But if it is felt that more funds are required and a corporation or other agency has to be created, it can be considered.

Shri P. R. Chakraverti: May I know to what extent the State co-operative banks and the district units, namely, the central cooperative banks linked to service cooperatives are coming to their help?

Shri B. R. Bhagat: This question relates to warehousing facility and advances by scheduled banks...

Mr. Speaker: To what extent co-operatives and others are coming to their help—that is what he wants to know.

Shri B. R. Bhagat: For that, I need separate notice.

Gandak Project

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*757. { Shri K. N. Tiwary:
Shri Bibhuti Mishra:
Shri Bishwanath Roy:

Will the Minister of Irrigation and Power be pleased to state:

(a) the progress made in the Gandak Project in the Champaran District of Bihar up till 12th June, 1963;

(b) whether it is a fact that due to the Emergency funds earmarked for the Gandak Project have been reduced; and

(c) if so, the amount thereof and the reasons therefor?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) A statement containing the requisite information is laid on the Table of the House.

STATEMENT

The alignment of the Gandak barrage had been finalised after conducting the necessary model studies at the Central Water and Power Research Station, Poona.

Preliminary works like the construction of camp buildings, landing ground, telephone lines etc., had been completed. Access road from the railhead at Bagha to the camp site at Bhaissalotan had been completed. Construction of the Power house at the barrage site for supplying electric energy for the construction works is in progress. Construction of the Eastern Guide Bank of the barrage is also in progress.

Work is in progress in several reaches of Tirhut, Saran and Don canals.

(b) No, Sir.

(c) Does not arise.

Shri K. N. Tiwary: What was the allotment and how much has been paid this year in 1963 to the Bihar Government for this?

Dr. K. L. Rao: The allotment for Bihar on account of this project in this plan is Rs. 20 crores. Of this, Rs. 3½ crores has been spent so far. This year's allotment is Rs. 79 lakhs.

Shri K. N. Tiwary: Our information from the papers is that the allotment for 1963-64 has not been paid and whatever has been paid is very much short of the original allotment.

What is the view of the Government about this?

Dr. K. L. Rao: It is true that the Bihar Government has asked for an increased allotment for this. They requested for an allotment of Rs. 2 crores. But the Planning Commission has been able to give only Rs. 79 lakhs.

Shri Shashi Ranjan: I would like to know how much amount has been spent so far, what is the progress of the project and whether the progress is up to the schedule or not.

Dr. K. L. Rao: The amount spent so far on the project is Rs. 4½ crores. I am afraid the project is lagging behind due to want of funds.

Shri Shashi Ranjan: By how much is it lagging behind?

Dr. K. L. Rao: According to the original schedule, it is expected the project will be completed by 1968. I am afraid it may extend to 1970 now.

Shri Bhakt Darshan: May I know if there has been any progress on the western side, i.e., the U.P. side, of this river?

Dr. K. L. Rao: There has been no progress. The western canal is yet to be started. It happens that first portion is in Nepal and we are awaiting clearance from Nepal for the land.

Shri A. P. Sharma: What is the reason for the Central Government not complying with the request of the Government of Bihar for increased funds?

Dr. K. L. Rao: It just happened that the finances of this project were being met from the Miscellaneous Development Fund. Therefore, Rs. 6 crores from this project was diverted to meet the increased expenditure on the Kosi project. Just now it has been decided that hereafter central

assistance for this project will be given project-wise and, therefore, it will not be possible for any diversion of funds hereafter.

श्री शिव नारायण क्या सरकार यह बतलाने की कृपा करेगी कि नेपाल से अब तक जो बातें हुईं उनमें क्या प्रोग्रेस हुई है।

Dr. K. L. Rao: We have approached the Nepal Government for acquisition of the land. The money required for the land has been paid to the Government of Nepal. I am expecting that it will be possible to undertake this construction this year.

Shifting of Offices from Delhi

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*758. { Shri R. S. Pandey:
Shri Onkar Lal Berwa:

Will the Minister of Works Housing and Rehabilitation be pleased to state:

(a) whether the 17 offices of the Central Government proposed to be shifted out of Delhi have since been shifted; and

(b) if so, the names of such offices and the places to which they have been shifted?

The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar): (a) Out of the 20 offices decided to be shifted out of Delhi, seven offices have since been shifted in part or full.

(b) A statement is laid on the Table of the Sabha.

STATEMENT

Sr. No.	Name of the Office.	Place where shifted.
1.	Oil and Natural Gas Commission.	Mostly to Dehra Dun.
2.	Khadi and Village Industries Commission.	Lucknow.

3. Fertilizer Corporation Mostly to of India. Gorakhpur.
4. National Mineral Development Corporation. Faridabad.
5. Floods and Bridges Directorate of the Research, Designs and Standards Organisation. Lucknow.
6. Bhakra and Beas Dam Designs Directorate. Nangal.
7. Office of the Additional Chief Engineer IV, Central Public Works Department. Nagpur.

श्री श्रीकार लाल बेरवा : श्रीमन्, मैं यह जानना चाहूंगा कि सेंट्रल गवर्नमेंट के आफिसों को जो दिल्ली के बाहर अन्य स्थानों में भेजा जा रहा है वह किस उद्देश्य से किया गया था ? ऐसा मकानों की कमी की वजह से किया गया या लड़ाई की वजह से किया गया ?

अध्यक्ष महोदय : अब सरकारी दफ्तरों को दिल्ली से हटा कर बाहर ले जाने का सवाल यह बहुत असें से चल रहा है। उसको लेकर काफी बातें और झगड़ा वगैरह भी हो चुका है और काफी डिस्कशन के बाद एक फंसला हमने इस बारे में किया था।

श्री श्रीकार लाल बेरवा : यह सरकारी दफ्तरों का स्थान बदलने का क्या कारण था ? मकानों की कमी की वजह से इनको दिल्ली के बाहर भेजा जा रहा है या लड़ाई की वजह से ऐसा किया गया है ?

अध्यक्ष महोदय : मकानों की कमी की वजह से किया गया है।

श्री श्रीकार लाल बेरवा क्या यह सच नहीं है कि आफिसों ने दिल्ली के बाहर जाने से इंकार कर दिया ?